

V

ITEM NO.61

COURT NO.14

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1) No(s).315-316/2013

(From the judgement and order dated 28/08/2012 in CRLA No.1943/2010, CRLA No.2388/2010 of The HIGH COURT OF JUDICATURE AT ALLAHABAD BENCH AT LUCKNOW)

AKHILESH @ BARSATI ETC

Petitioner(s)

VERSUS

STATE OF U.P

Respondent(s)

(With appln(s) for bail)

Date: 07/10/2013 These Petitions were called on for hearing today.

CORAM : HON'BLE MRS. JUSTICE RANJANA PRAKASH DESAI
HON'BLE MR. JUSTICE MADAN B. LOKUR

For Petitioner(s) Mr. S.N. Bhat, Adv.

For Respondent(s) Mr. Irshad Ahmad, Adv.
Mr. Samir Ali Khan, Adv.

UPON hearing counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for the petitioners seeking adjournment due to personal difficulty, adjourned for two weeks.

|(Jayant Kumar Arora)
|Sr. P.A.

| |(Indu Pokhriyal)
| |Court Master

|

|